

Name of Corporate Debtor:	Think & Learn Private Limited
Date of Commencement of CIRP:	16-07-2024
List of Creditors as on:	25-11-2024

**List of other creditors (Other than financial creditors and operational creditors)**

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	Amount of contingent claim	Amount of any mutual dues, that may be set-off			Amount of claim not admitted
1	Gautam Ch. Roy	17-08-2024	1,50,000		Student	No	No	No	No	No		1,50,000	Form F not submitted
2	Javed Pathan	31-07-2024	56,500		Student	No	No	No	No	No		56,500	
3	Kirti Bisht	21-08-2024	36,000		Student	No	No	No	No	No		36,000	Claim is for Whitehat, therefore needs to be rejected
4	Mohan Krishna Laxman Raju(Avni Sharma)	31-07-2024	5,18,68,05,781		Other stakeholder	No	No	No	No	No		5,18,68,05,781	USD62069860 conversion ₹. 83.54
5	LMK HOLIDNGS LIMITED(Avni sharma)	31-07-2024	9,92,78,71,660		Other stakeholder	No	No	No	No	No		9,92,78,71,660	USD118805606, conversion ₹.83.564 as on CIRP date
6	Mohan Krishna Laxman Raju as trustee of Matrix benefit trust(Avni sharma)	31-07-2024	3,74,21,13,829		Other stakeholder	No	No	No	No	No		3,74,21,13,829	USD 44,781,411 conversion ₹.83.54
7	Mohan Krishna Laxman Raju on behalf of employees of target group(Avni Sharma)	31-07-2024	2,12,73,31,480		Other stakeholder	No	No	No	No	No		2,12,73,31,480	USD 25464825 conversion ₹.83.54
8	Taigo Andre Dias Silva	30-07-2024	2,50,62,000		Other stakeholder							2,50,62,000	USD 300,000 conversion @ Rs. 83.54
9	Luis Pedro Da Cunha Brandao Martinho	31-07-2024	2,50,62,000		Other stakeholder							2,50,62,000	USD 300,000 conversion @ Rs. 83.54
10	Kanhaiya Kumar Singh	31-07-2024	68,000		Student							68,000	Monalisa- student name course fee refund request
11	Kelvin Chong	31-07-2024	32,91,47,600		Other stakeholder							32,91,47,600	USD 39,40,000 conversion Rs.83.54
12	Krishna Vedati	30-07-2024	80,78,31,800		Other stakeholder							80,78,31,800	USD 9670000 conversion at INT 83.54
13	Srinivas Mandyam	30-07-2024	59,06,27,800		Other stakeholder							59,06,27,800	USD 7070000 conversion INR 83.54
14	Pravin Pundlik Bhalekar	26-09-2024	1,16,000		Student							1,16,000	
15	Baljeet Singh	05-09-2024	30,000		Student							30,000	
<b>Total</b>			<b>22,76,23,10,450</b>	<b>0</b>		<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>22,76,23,10,450</b>	

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(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?		

**Note: THE CREDITORS ARE HEREBY INFORMED THAT:**

*In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.*

*The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.*

*It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.*

*The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.*

*It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.byjus@outlook.com), to follow-up on their claim for quick actions.*